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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No. 1539/97.

Date of decision: 22-1-1998.

Between:

K. Nagaraju. .. Applicant

and

1. Flag Officer Commanding-in-Chief,  
Eastern Naval Command, Visakhapatnam.
2. General Manager, Naval Armament Depot,  
Visakhapatnam.
3. Chief Inspector, Naval Armament  
Inspectorate, Visakhapatnam.

Respondents.

Counsel for the Applicant: Sri P.E.Vijaya Kumar.

Counsel for the respondents: Mr. K.Ramulu.

CORAM:

Hon'ble Sri R. Rangarajan, Member (Admn.)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

O R D E R.

(per Hon'ble Sri B. S. Jai Parameshwar, Member (J))

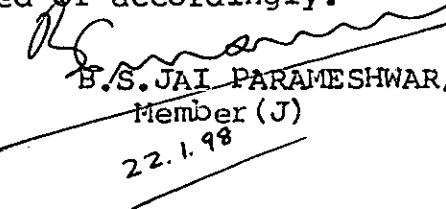
This O.A., is taken up for consideration on the basis of the letter dated 20-1-1998 for being mentioned. It is stated that in para 5 of the judgment that "the respondents were directed to pay the subsistence allowance to the applicant on the basis of the revised pay scales (IV Pay Commission scales of Pay) with effect from 1-1-1986, after deducting the amount that had already been paid towards subsistence allowance on the basis of the <sup>instead of</sup> old pay scales." The counsel for the applicant submits that the words "IV Pay Commission Scales of Pay" the words "V Pay Commission Scales of Pay" has to be mentioned.

*Jai*  
22/1

The learned counsel also submits that unless it is mentioned "V Pay Commission Scales of Pay", the applicant will be paid the subsistence allowance according to IV Pay Commission Scales of pay.

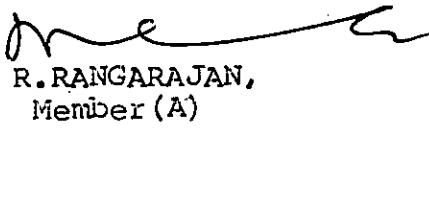
We feel that the judgment is obvious as the applicant was placed under suspension after 1-1-1996. Further we make it clear that the applicant shall be paid the subsistence allowance on the basis of the accepted Pay Scales of the Fifth Pay Commission.

The letter dated 20-1-1998 for being mentioned is disposed of accordingly.

  
B.S. JAI PARAMESHWAR,

Member (J)

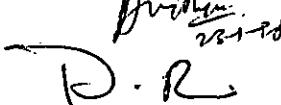
22.1.98

  
R. RANGARAJAN,

Member (A)

Date: 22-1-1998-

Dated in open Court.

  
D.R.

sss.

OA.1539/97

Copy to :-

1. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, Visakhapatnam.
2. The General Manager, Naval Armament Depot, Visakhapatnam.
3. The Chief Inspector, Naval Armament Inspectorate, Visakhapatnam.
4. One copy to Mr. P.B.Vijaya Kumar, Advocate, CAT., Hyd.
5. One copy to Mr. K.Ramulu, Addl.CGSC., CAT., Hyd.
6. One copy to BSJP (J), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate.

srr

(8)  
TYPED BY  
COMPARED BY

CHECKED &  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. DAI PARAMESHWAR :  
M(B)

DATED: 22/1/98

ORDER/JUDGMENT

M.D./R.A/C.A/AND

in  
C.A.NO. 1539/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALIQUED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
DESPATCH

29 JAN 1998

हैदराबाद आयोग  
HYDERABAD BENCH